

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.235/MP/2026

Subject : Petition under sub-Section (4) of Section 28 of the Electricity Act, 2003, read with Regulation 36 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024, seeking recovery of the outstanding Fees & Charges of Western Regional Load Despatch Centre from MPSEZ Utilities Limited.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : MPSEZ Utilities Limited (MUL) and Ors.

Petition No.4/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1, MPSEZ Utilities Limited.

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : MPSEZ Utilities Limited and Ors.

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Gajendra Singh Vasava, WRLDC
Shri Ashok Rajan, WRLDC
Ms. Himani Dutta, WRLDC
Shri Tushar Ranjan Mohapatra, WRLDC
Shri Hemant Singh, Advocate, MUL
Shri Lakshyajit Sing, Advocate, MUL
Shri Devyanshu Sharma, Advocate, MUL
Ms. Ranjitha Ramachandran, Advocate, GETCO-SLDC & GUVNL
Shri Aneesh Bajaj, Advocate, GETCO-SLDC & GUVNL

Record of Proceedings

Due to a paucity of time, these matters could not be taken up for the hearing and were accordingly adjourned.

2. The Petitions will be listed for hearing on **27.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

